

(iii) to streamline the powers of the inspectors appointed under the Companies Act for being more effective in dealing with frauds in relation to affairs of companies;

(iv) strengthening the investigative powers of SFIO and to accord statutory recognition to the SFIO in the Companies Act itself;

(v) the Companies Act may be suitably amended so as to provide for establishing of special courts, vested with requisite civil and criminal jurisdiction, to deal with company matters including cases involving fraud.

(c) and (d) The Ministry is examining the recommendations made in the report.

Progress of investigation in satyam scam

†296. SHRI PRABHAT JHA :

SHRI BALWANT AL/ASBAL APTE :

Will the Minister of CORPORATE AFFAIRS be pleased to state :

- (a) whether the Satyam scam has foreign links;
- (b) if so, the details thereof; and
- (c) the details of the progress in investigation of Satyam scam?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHIED) : (a) to (c) Satyam scam is under investigation by various agencies including CBI and Serious Fraud Investigation Office (SFIO). The investigation is under progress. The CBI has filed a chargesheet in the court on 07.04.09 under various Sections of IPC and with the permission of the court, is further carrying out the investigation.

Regulation of Salaries of CEOs

297. SHRI M.P. ACHUTHAN : Will the Minister of CORPORATE AFFAIRS be pleased to state :

- (a) whether Government is of the view that certain CEOs are being paid indecent salaries;
- (b) if so, whether Government proposes to control the remuneration of CEOs by making some amendments to the Companies Act;
- (c) whether it is a fact that some guidelines have already been issued by his Ministry for executive pay and compensation to the Directors of a company; and
- (d) if so, the details thereof and the steps being taken to ensure that these guidelines are followed by the companies?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHIED) : (a) Companies registered under the Companies Act, 1956 are free to decide about managerial remuneration within the ceiling given under the Act. Only such cases are to be referred to

† Original notice of the question was received in Hindi.